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- (b) if so, the details of action taken against Anand Lok Cooperative Group Housing Society for acting illegally and in violation of DCS Act/ Rules and Directives issued thereunder with dates of initiation of action in each matter.
- (c) the details of members found defaulter in payment and not eligible for inclusion in the draw at the time of allotment of flats by the said Society illegally:
- (d) whether the Registrar Cooperative Societies allowed the said society to get afresh affidavits from all the members after the ones filed earlier were found defected and objections filed in the High Court in this regard; if so, the reasons therefor, and
- (e) the reasons for allowing the Society to continue to act in violation of DCS Act/Rules and Directive issued thereunder and not taking appropriate action at appropriate time?

MINISTER OF URBAN THE DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir.

(b) to (e) The information is being collected and will be laid on the Table of the Sabha

Study on problem villages

1087. SHRI JITENDRABHAI LABH-SHANKER BHATT: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that the PAC has asked Government to initiate an indepth study to know how far the people in the problem villages being covered under the Safe Drinking Water Scheme are actually receiving the drinking water as appeared in the Deccan Herald of the 11th September, 1990; and
- (b) if so what action has been taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) Yes, Sir.

to Questions

(b) The Report of the PAC has been circulated to all States/UTs for appropriate action. Out of 1,61,722 problem villages as on 1-4-85, 1,53,390 problem villages were covered fully or partially in the Seventh Pan. All these villages are actually getting the facility of safe drinking water This is ensured through periodic reports received from States/UTs and sample analysis made by the technical officers during their tours to various villages from time to time. A study was undertaken in 1000 villages in 10 States of Andhra Pradesh, Bihar. Gujarat, Karnataka, Madhya Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal in 1989-90 through Operation Research Group (ORG) which showed that rural people in the covered villages are actually receiving the facility of safe drinking water. The need for a further in-depth study suggested by the Public Accounts Committee will be discussed with the States/UTs shortly and appropriate action will be taken.

1088. [Transferred to the 8th January, 1991.]

Import of Phosphoric Acid

1089. SHRI ASHOK NATH VER-MA: Will the Minister of AGRICUL-TURE be pleased to refer to the reply to Unstarred Question 1141: given in the Rajya Sabha on the 18th $m M_{av}$ 1990 and state:

- (a) whether Government have instructed the MMTC that in future Phosphoric Acid (P205) must be imported in 100 per cent technical crystaline Grade instead of 52 per cent to 54 per cent in Liquid form as it costs double in Freight in comparison to crystaline form and tremendous difficulties for handling storing, domestic transporting, etc; and
- (b) if the reply to part (a) above be in the negative, what are the technical administrative or financial difficulties MMTC are having for not